

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 110 OF 2016 &  
IA NO. 260 & 663 OF 2016**

**Dated: 25<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**GMR Kamalanga Energy Ltd. & Anr.**

**.... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishrov Mukherjee  
Mr. Rohit Venkat

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R-1  
  
Mr. G. Umapadhy  
Mr. Aditya Singh for R-3 to R-4  
  
Mr. Ravi Kishore for R-5

**ORDER**

**IA NO. 663 OF 2016**

*(Appl. for condonation of delay in filing rejoinder)*

Delay in filing rejoinder is condoned and rejoinder is taken on record.  
Application is disposed of.

**APPEAL NO. 110 OF 2016**

List the matter for hearing on 16.03.2017.

**(I.J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

ts/vt